

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 58/GT/2012

Date: 20.7.2012

To,
The Executive Director, (Commercial),
NTPC Ltd., NTPC Bhawan,
Core-7, Scope Complex 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Petition No. 58/GT/2012**-Petition for revision of tariff of National Capital Thermal Power Station Stage-II (2 x 490 MW) from 31.1.2010 to 31.3.2014 after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **6.8.2012**.

(A) Reconciliation of actual additional capitalization balance sheet:

- (i) Balance sheets duly audited and certified by the auditors as on 31.1.2010, 31.3.2010, 31.7.2010, 31.3.2011 and 31.3.2012, along with reconciliation of actual expenditure incurred stage wise and asset wise, to be furnished.

(B) Actual/Projected expenditure during 2009-14:

- (i) The claim on actual expenditure of ₹29271.81 lakh in 2010-11 (31.7.2010 to 30.7.2010), ₹23827 lakh in 2011-12 and ₹37746.68 lakh in 2012-13 as against the projected/actual expenditure allowed by the Commission in the tariff order dated 26.6.2012 is ₹54024 lakh in 2010-11 (31.7.2010 to 30.7.2010), ₹29341 lakh in 2011-12 and ₹12739 lakh. Justification for deviation in expenditure with detailed reasoning, to be submitted.
- (ii) Clarification/confirmation that all the actual expenditures during the years 2009-10, 2010-11 & 2011-12 are the final payments made and there is no balance payment remaining.

- (iii) It is observed that some of the projected expenditure has not been incurred and the same has not been proposed to be incurred during the tariff period 2009-14. Reasons for not incurring the projected expenditure at all during the tariff period and the necessity for these expenditures, in future, shall be justified in specific terms.
- (iv) Certification that all the assets of the Gross block as on 31.3.2010, 31.3.2011 and 31.3.2012 are in use. In case any asset has been taken out from service from the above said gross blocks, then the same should be indicated along with the date of putting the asset in use, and the date of taking out the asset from service along with the depreciation recovered.
- (v) Additional information required for prudence check of capital cost based on the benchmark norms as specified by the Commission by its order dated 4.6.2012. Duly filled in Form-5E (as enclosed herewith), to be submitted.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)

PART-I
FORM-5E

Unit Size		
Number of Units		
Greenfield/Extension		
S.No.	Variables	(Design Operating Range) Values
1	Coal Quality -Calorific Value	
2	Ash Content	
3	Moisture Content	
4	Boiler Efficiency	
5	Suspended Particulate Matter	
6	Ash Utilisation	
7	Boiler Configuration	
8	Turbine Heat Rate	
9	CW temperature	
10	Water Source	
11	Distance of Water Source	
12	Clarifier	
13	Mode of Unloading Oil	
14	Coal Unloading Mechanism	
15	Type of Fly Ash Disposal and Distance	
16	Type of Bottom Ash Disposal and Distance	
17	Type of Soil	
18	Foundation Type (Chimney)	
19	Water Table	
20	Seismic and Wind Zone	
21	Condensate Cooling Method	
22	Desalination/RO Plant	
23	Evacuation Voltage Level	
24	Type of Coal (Domestic/Imported)	
Parameter/Variables		Values
Completion Schedule		
Terms of Payment		
Performance Guarantee Liability		
Basis of Price (Firm/Escalation-Linked)		
Equipment Supplier (Country of Origin)		
Optional Packages		Yes/no
Desalination Plant/RO Plant		
MGR		
Railway Siding		
Unloading Equipment at Jetty		
Rolling Stock/Locomotive		
FGD Plant		
Length of Transmission Line till Tie Point (in km)		

PETITIONER